

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI - 5.

ORIGINAL APPLICATION NO. 292/94

MISC. PETITION NO. (IN O.A.)

REVIEW APPL. NO. (IN O.A.)

CONT. PETITION NO. (IN O.A.)

Sri M. Ch. Kalita

APPLICANT(S)

VRS.

NOT NOS.

RESPONDENT(S)

Mr. B. K. Sharma

ADVOCATE FOR APPLICANT.

Mr. M. K. Choudhury

Mr. S. Sarmah

ADVOCATE(S) FOR  
RESPONDENTS.

Mr. S. Ali, Sr. C.G.S.C.

OFFICE NOTE	DATE	COURT'S ORDER
This application is in form and within time. C. F. of Rs. 50/- deposited vide DPO/3/1994/865060 Dated ... 04/11/94	7-12-94	Issue notice before admission to the respondents to show cause as to why in the event of the application being admitted the interim relief as prayed should not be granted. Returnable on 19-12-94. Mr. S. Ali Sr. C.G.S.C. appears and accepts notice on behalf of respondents 2, 3 & 4. Hence it is not necessary to issue notice separately to the respondents 2 to 4. Question of issuance of the notice to respondent No. 1 will be considered later. Adjourned to 19-12-94 for admission.

6-12-94  
Passed over for the  
day

By order

Go through the order  
carefully.

For - 8/12

W.C.  
Vice-Chairman

6  
Member

OFFICE NOTE

DATE

COURT ORDER

Order d. 21.2.95  
Issued & in cause  
of Mr. parties v/s  
no. 3045-66. & 13.12.95

28.2.95

Mr B.K.Sharma for the applicant.

In view of Office Memorandum No.

12/5/91-Dir(C) dated 29.1.92 prima facie

case disclosed. Application admitted.

Issue notice to the respondents. Eight  
weeks for written statement.

Adjourned to 1.5.1995 for orders.

In the meantime to be placed for  
orders as regards interim relief on  
15.3.1995 peremptorily. Mr S.Ali, the  
learned Sr.C.G.S.C says that he will  
obtain necessary instruction? Liberty to  
file show cause reply if any.

19.12.94.

Adjourned to

16.1.95.

By Order.

Vice-Chairman

Adjourned to  
28.2.95

P9

P9

24.3.95

Learned counsel for the applicant  
wants time. Mr Ali is also not present.  
Show cause reply has not so far been  
filed. The application is already direc-  
ted to be placed for orders on 1.5.95.  
The applicant will be at liberty to  
apply for interim relief if so advised  
during the meantime by bringing this  
matter on board.

Requisites send  
for R.no. 1 & 2  
v/s no. 1079  
d. 8.3.95

D  
8/3

20.3.95

Vice-Chairman

Member

Memo of appearance  
has been filed by Mr.  
S.Ali, Sr. Cuse.  
Service not ready.

P9

P9/2/3

25.4.95

Mr S.Ali states that he is still awaiting instructions. We request him to call the instructions immediately.

Adjourned to 1.5.1995 which is the due date for orders.

Service Report is not ready.

*Wor*  
Vice-Chairman

*60*  
Member

pg

1.5.95

Mr B.K.Sharma/ Mr S.Ali, Sr.C.G.S.C  
Mr S.Ali says that he has received instructions and he needs some time to make his submission.

Adjourned to 15.5.1995.

16.5.95  
for orders 26.5.95

*60*  
Member

*Wor*  
Vice-Chairman

pg

26.5.95

Adjourned to 29.5.1995 for orders.

*Wor*  
pg

*26/5*

*Wor*  
Vice-Chairman

*60*  
Member

30.5.95 Mr. B.K.Sharma/Mr. S. Ali, Sr. C.G.S.C.

The show cause reply has been filed by the respondents only today. To be listed for hearing on 19.6.95.

*60*

Member

*beer*

Vice-Chairman

6.6.95

trd

Interim Written Statement submitted  
by the Respondents 1 to 4,  
by Mr. S. Ali, Sr. C.G.S.C.  
for the

20.6.95 Mr. B.K. Sharma for the applicant.

Mr. S. Ali, learned Sr. C.G.S.C. for the respondents.

When the case was taken up for hearing today, the learned counsel for the respondents pointed out that he has not been supplied copies of Annexures 1 and 2 referred to in the written statement. In fact copies of Annexures 1 and 2 have not been annexed even to the original written statement filed in the Tribunal. Learned counsel for the respondents shall file 2 copies each of the Annexures for the use of the Bench and he shall supply one copy each of the annexures to the learned counsel for the applicant. The learned counsel for the applicant may file rejoinder within two weeks from the date of receipt of the copies of the Annexures.

List on 1.8.1995.

*60*

Member

*Janakiraman*

Chairman

Order d. 20.6.95. Cited to  
the counsel of parties before  
O.A. 2623-34 Dr. 22-6-95

27/6 Notice sent on nkm  
R. No. L. 1995 to 1996

OFFICE NOTE	DATE	ORDER
Rejoinder has not been filed.	11.1.96	Adjourned to 13.2.96
129 12-9-95	By Order Bab	
Additional statement has been filed by the applicant for an interim order at flag 'A'	13.2.96	To be listed for hearing on 10.4.96
By Order Bab		
13.9.95	10.4.96	Mr S.Sarma for the applicant. Mr S.Ali, Sr.C.G.S.C for the respondents. List for hearing on 8.5.96.
After 27.11.95		
Bab		
2.11.95	pg	
W/S Submitted by in Repls 1 to 4.	8-5-96	Learned counsel Mr.B.K.Sharma for the applicant. List for hearing on 18-6-96.
By Order Bab	pg	
27.11.95	18.6.96	Mr S.Ali, Sr.C.G.S.C for the respondents. List for hearing on 16.7.96.
Adjourned to 12.12.95.		
By Order Bab 12.12.95	pg	
For hearing on 11.1.96		
Rejoinder has not been filed.		
By Order		

OFFICE NOTE	DATE	ORDER
1) Service reports are not received	16.7.96	Mr. S. Ali, Sr. C.G.S.C for the respondents. List for hearing on 13.8.96.
2) W/Statement Do Addl. W/Statement Do Sub B.W.	pg	<i>6</i> Member
3) Rejoinder Do not B.W.	13-8-96	Learned counsel Mr. B.K. Sharma for the applicant. Learned Sr. C.G.S.C. Mr. S. Ali for the respondents. List for hearing on 12-9-96.
4) Notice served on Reptt no. 1.	1m M/ 9318	<i>6</i> Member
5) Rejoinder Do not B.W.	17.9.96	Mr. S. Ali, learned Sr. C.G.S.C. for the respondents. List for hearing on 15.10.96.
<u>140-96</u> Rejoinder Do not filed & placed at 9.60 - 75.	15.10.96 nkm M/ 181919	<i>6</i> Member
W/Statement Do Sub B.W.		Mr. B.K. Sharma for the applicant. Mr. S. Ali, Sr. C.G.S.C. for the respondents. List for hearing on 3.12.1996.
	trd M/ 16110	<i>6</i> Member

12.2.97

Let this case be listed for hearing on

10.3.97.

6-3-97

The case is ready  
for hearing as  
regards written  
statement and rejoinder.

nkm

W/12

Member

Vice-Chairman

MV  
6/3

10-3-97

Mr. S. Ali, Sr.C.G.S.C. is reported to be sick. Therefore, he is unable to attend this Tribunal. Mr. B.K. Sharma learned counsel appearing on behalf of the applicant is present. He is ready for hearing. Considering the same we adjourned the case till 25th March 97.

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Member

Vice-Chairman

YD  
21-3-

The case is ready  
for hearing as  
regards service,  
w/s and rejoinder.

lm

W/  
11/3

25-3-97

Learned counsel Mr. S. Sarma for the applicant is present. Let this matter come up for hearing on 23-4-97.

Vice-Chairman

The case is ready  
for hearing as regards  
service w/s & rejoinder.

R  
22/3lm  
25/3W/  
26/3

23.4.97

Heard Mr B.K. Sharma, learned counsel for the applicant and Mr S. Ali, learned Sr.C.G.S.C for the respondents at some length. Part heard.

Passed over for the day.

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Member

Vice-Chairman

8  
 24.4.97 On the prayer of Mr. B.K.Sharma, learned counsel appearing on behalf of the applicant hearing is adjourned till 1.5.1997.

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 Member

  
 Vice-Chairman

trd

fr  
 30/4

1.5.97 On the prayer of B.K.Sharma, learned counsel appearing on behalf of the applicant hearing is adjourned till 4.6.97.

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 Member

  
 Vice-Chairman

trd

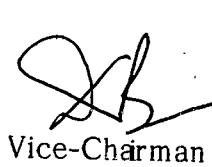
fr  
 2/5

3.6.97

As per the written statement filed and Annexure R/1 filed in O.A.No.49/97 the application becomes infructuous as submitted by the learned counsel for the parties.

Accordingly the application is dismissed as infructuous.

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 Member

  
 Vice-Chairman

nnm

16.6.97

Copy of order has  
 been sent to the D/Sec.  
 on issuing the same  
 to the parties alongwith  
 L/Advocats of the  
 parties.

16/6

Issued in all  
 No. 2170 to 2176

18.6.97